

आयकर अपीलीय अधिकरण "सी" न्यायपीठ पुणे में ।
IN THE INCOME TAX APPELLATE TRIBUNAL "C" BENCH, PUNE

(Through Virtual Court)

BEFORE SHRI INTURI RAMA RAO, ACCOUNTANT MEMBER
AND
SHRI PARTHA SARATHI CHAUDHURY, JUDICIAL MEMBER

आयकर अपील सं. / ITA No. 89/PUN/2017

निर्धारण वर्ष / Assessment Year : 2011-12

M/s. Kolte Patil Developers Ltd.
(Erstwhile Known as Bellflower
Properties Pvt. Ltd. merged with
Kolte Patil Developers Ltd.)
2nd Floor, City Point,
Dhole Patil Road,
Pune-411 001.
PAN : AADCB1007A

.....अपीलार्थी / Appellant

बनाम / V/s.

The Addl. Commissioner of Income Tax,
Range-1, Pune.

.....प्रत्यर्थी / Respondent

Assessee by : Smt. Sneha Arate

Revenue by : Shri Sandeep Garg

सुनवाई की तारीख / Date of Hearing : 11.02.2021

घोषणा की तारीख / Date of Pronouncement : 11.02.2021

आदेश / ORDER

This appeal preferred by the assessee emanates from the order of the Ld. CIT(Appeals)-13, Pune dated 15.11.2016 for the assessment year 2011-12 as per the grounds of appeal on record.

2. The Ld. AR for the assessee submitted that the assessee wants to withdraw the appeal as the assessee has opted for Vivad Se Vishwas scheme

and has filed an application on 10.02.2021 along with Form-3 in this regard by stating as follows:

“Sub : Withdrawal of appeal in the case of M/s. Kolte Patil Developers Ltd. (Erstwhile Bellflower Properties Pvt. Ltd. merged with Kolte patil Developers Ltd.) ITA No.89/PUN/2017 for AY 2011-12 before Hon’ble C Bench

With reference to the above mentioned subject, the appeal is fixed for hearing on 11.02.2021. In this connection, we submit that the assessee has applied for Vivad se Vishwas Scheme on 24th November, 2020 (Ref. No. Receipt Number is 741964771241120), and assessee has received Form 3 dated 31.01.2021, hence, assessee is withdrawing the appeal.

Copy of Form 3 is attached herewith.”

The Ld. DR has no objection in case the assessee wishes to withdraw the appeal. Hence, we permit the withdrawal. Appeal of assessee is dismissed being withdrawn.

3. In the result, **the appeal of assessee is dismissed as withdrawn.**

Order pronounced in Open Court on 11th day of February, 2021.

Sd/-
INTURI RAMA RAO
ACCOUNTANT MEMBER

Sd/-
PARTHA SARATHI CHAUDHURY
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 11th February, 2021

SB

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(Appeals)-13, Pune.
4. The Pr. CIT-5, Pune.
5. विभागीय प्रतिनिधि , आयकर अपीलीय अधिकरण, “सी” बेंच,
पुणे / DR, ITAT, “C” Bench, Pune.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

निजी सचिव / Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.

		Date	
1	Draft dictated on	11.02.2021	Sr.PS/PS
2	Draft placed before author	11.02.2021	Sr.PS/PS
3	Draft proposed and placed before the second Member		JM/AM
4	Draft discussed/approved by second Member		AM/JM
5	Approved draft comes to the Sr. PS/PS		Sr.PS/PS
6	Kept for pronouncement on		Sr.PS/PS
7	Date of uploading of order		Sr.PS/PS
8	File sent to Bench Clerk		Sr.PS/PS
9	Date on which the file goes to the Head Clerk		
10	Date on which file goes to the A.R		
11	Date of dispatch of order		